

**B. RAJASEKHAR**  
REGISTRAR (IT-cum-CPC)  
I/c REGISTRAR GENERAL



**AMARAVATI**  
(Off) : 0863 2372613  
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**ROC No.9/SO/2019**

**Dated 09-01-2020**

To

All the Unit Heads in the State of Andhra Pradesh

Sir/Madam,

Sub: High Court of Andhra Pradesh – Letter of the S.G. Secretariat forwarding letter of Secretary General, Supreme Court of India – Suo Motu Writ (Criminal) No.4/2019, Hon'ble the Supreme Court of India vide Order dated 18.12.2019 has passed certain directions - In compliance with the directions requested to provide the information and Status report - Information called for - Reg.

Ref: Email of the S.G. Secretariat, Supreme Court of India forwarding the letter of Secretary General, Supreme Court of India.

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Adverting to the above subject and reference cited, I am enclosing herewith a copy of the letter in the reference cited along with copy of Order in Suo Moto Writ Petition (Criminal) No.4 of 2019 and request you to furnish the required information as called for therein, for onward transmission of the same to the Secretary General, Supreme Court of India.


**This may be treated as Most Urgent.**

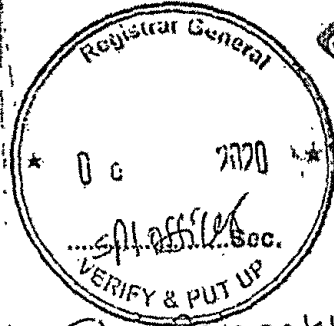
Yours sincerely,

**REGISTRAR (IT-cum-CPC)**  
**I/C REGISTRAR GENERAL**

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10/1/2020

**Sanjeev S. Kalgaonkar**  
Secretary General  
Supreme Court of India

 Tel.: 23384661  
Fax: 23386176



Dated: January 2, 2020

to Mr. Rajasekhar,

This is to inform you that in **Re.: Assessment of the Criminal Justice System in response to sexual offences - Suo Motu Writ (Criminal) No. 4/2019**, Hon'ble the Supreme Court of India vide order dated 18.12.2019 has passed certain directions to collate information and status reports from the Chief Secretary and the Director General of Police of all the States, the Registrar General of all the High Courts and other functionaries. A copy of the order is enclosed for your reference. In compliance with the directions, you are requested to provide the information and status report with regard to the following directions:

1. Whether police is completing the investigation and submitting the final report within a period of two months from the date of recording of information of the offence of rape and if no, reasons for delay? (The information must be in relation to offence committed on or after 01.01.2018)
2. Whether the police is taking the victim for recording of the statements before Magistrate Court as soon as the commission of the offence is brought to the notice of police?
3. Whether the Magistrate Courts or the trial courts have the availability of the interpreter or special educator in each Districts?
4. Whether the Magistrate Courts or the trial Courts have the facility of videography of the statements and depository of the same in the Courts?
5. Whether trial of all cases relating to rape are being conducted by Courts presided over by a woman? If no, reasons.
6. Whether sufficient number of lady judges are available to preside over the Courts dealing with sexual offences and rape?
7. Whether all courts holding trial of cases relating to offence of rape have requisite infrastructure and are conducting *in camera* trial?
8. Whether the trial relating to cases of rape is being completed within a period of two months from the date of filing of

charge-sheet, if not, the reasons for the delay? (The information must be in relation to offence committed on or after 01.01.2018)

9. Whether the High Court concerned has issued any standing order/practice directions regarding compliance of Section 309 Cr.P.C. for trial courts?
10. Whether sufficient number of special Courts have been established to deal exclusively with the cases of rape and other sexual offences? Please specify number of cases relating to Rape and other sexual offences in each Court Establishment. Also please specify, actual average time taken for disposal of case from the date of filing of charge-sheet on basis of recently disposed of cases.
11. Whether case-calendar as envisaged in the case of State of Kerala v. Rasheed, AIR 2019 SC 721 is being prepared by the Trial Courts keeping in mind the time line of two months mandated by Section 309 of Cr.P.C.?
12. Whether the attendance of the witnesses is being ensured by the Prosecution/serving agency to ensure the examination of witnesses on the fixed dates?
13. Whether special exclusive permanent trial courts have been created in the state to deal with cases relating to rape and sexual assaults?
14. Whether High Court has constituted Special Bench for expeditious hearing of appeal in these cases?
15. Whether there are special waiting room in the Court premises for victim/witnesses of cases relating to offence rape?
16. Whether the trial Courts have taken appropriate measures to ensure that victim woman is not confronted by the accused during the trial as mandated by Section 273 Cr.P.C.?
17. Whether Courts are recommending the District Legal Service Authority or the State Legal Service Authority for interim/final compensation in appropriate cases? If yes, the total number of cases in which recommendation has been made for interim or final compensation after 01.01.2018?

Kindly forward the information as mentioned above to the office of the Secretary General on email id- [sg.office@sci.nic.in](mailto:sg.office@sci.nic.in) **before 24 January, 2020** so that it may submitted before the Hon'ble Court in due time. A copy of the same may also be forwarded to Ld. Amicus

Curiae. Shri Sidharth Luthra, Senior Advocate on email id-  
sidharth@sluthra.in.

Yours sincerely,

*Sanjeev*  
2.1.2020  
[Sanjeev S. Kalgaonkar]

**Encl.: As above**

**Shri B. Rajasekhar**  
Registrar General In-charge  
High Court of Andhra Pradesh,  
Nelapadu, Guntur District  
PIN: 522237.  
Andhra Pradesh.

**OFFICE OF THE PRL. DISTRICT JUDGE, KURNOOL.**

DIS.NO. 928 /PROTOCOL/2020.

DATED: 9-1-2020

Copy communicated with a direction to furnish required information as called for by 18.1.2020 without fail.

*B* 10/1/2020  
I-Addl. District Judge, Kurnool  
FAC/ PRINCIPAL DISTRICT JUDGE  
KURNOOL.

To  
All courts in the unit of Kurnool district.